(a) whether the State Government of Madhya Pradesh has sent a proposal to the Union Government for permission to grant title deeds of land to Harijan and adivasi farmers who are the occupant of forest land;

Written Answers

- (b) if so, the decision of the Union Government in this regard; and
- (c) the extent of forest land for which the title deeds are to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOR-ESTS (SHRIMATI SUMATI ORAON): (a) to (c). A proposal for permission to grant title deeds for an area of 1,15,037.510 hectares of forest land to eligible encroachers has been received by Central Government from Government of Madhya Pradesh. The State Government has been requested to send districtwise proposals along with maps showing details of forest lands where occupants are proposed to be given title deeds.

[English]

## Aids Surveillance Centre attached to Trivandrum Medical College

2233. SHRI P.A. ANTONY: Will the Minister of HEALTH AND FAMILY WEL-FARE be pleased to state.

- (a) whether there is any proposal to extend financial or technological assistance to the AIDS surveillance centres attached to the Trivandrum Medical College, and
  - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) and (b). Financial and Technical Assistance is being extended AIDS surveillance centre attached to Trivandrum Medical College from its inception.

## Ranganathan Committee

- 2234. SHRI RAM DHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether the Ranganathan Committee had recommended the setting up of a Management Committee of the C.P.W.D. to facilitate quick decision making in matters concerning the department;
- (b) whether Government in accordance with the recommendation of the Committee had constituted such a Management Committee in 1978;
- (c) if so, the recommendations of the Committee regarding the periodicity of the meetings of this Management Committee;
- (d) the dates of actual meeting of the Management Committee during the last three years; and
- (e) the reasons for not holding the meetings as per recommendation of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). Yes, Sir.

- (c) The Ranganathan Committee had recommended that the Management Committee should meet atleast once a month more frequently if there is any special work.
- (d) (i) 22.4.1987 (ii) 24.1.1988 (iii) 23.5.1988 (iv) 22.8.1988 (v) 26.9.1988 and (vi) 6.12.1988.
- (e) The Project Implementation Committee set up in 1981 for the clearance of schemes within the delegated powers of the Ministry, has substantially the same composition and larger sanction powers than the

97

Management Committee. This Committee has been meeting periodically. The Director General (Works) has been delegated enhanced powers under various Rules. All this has reduced the necessity for more frequent meetings of the Management Committee.

## Seniority list of Telephone Operators of Lady Harding Hospital

2235. SHRI PURAN CHANDRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the Central Administrative Tribunal has thrice laid down the deadlines for finalisation of the seniority list and compliance of other directions in respect of the Telephone Operators of the Lady Harding Hospital, New Delhi:
  - (b) if so, the details thereof;
- (c) whether action has been taken as per directions of Central Administrative Tribunal;
  - (d) if not the reasons therefor; and
- (e) the steps taken to expedite the required action?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) and (b). The Central Administrative Tribunal has delivered their judgement on 21.11.1986, 12.8.1987 and 21.7.1988 on the petition of Telephone Operator in Lady Harding Medical College and Smt. S.K. Hospital. The orders passed by the Central Administrative Tribunal on 21st July, 1988 were in supersession of all previous directions and have prescribed a time limit of four months for implementation of their orders on—

 payment of overtime allowance claim of the Telephone Operator; & (ii) finalisation of seniority list of clerical grade after interpolating the names of Telephone Operators at proper places and after consideration of objections filed by the affected employees.

(c) to (e).

- (i) Telephone Operator was required to submit the overtime allowance claims in the prescribed form along with evidence of her having worked on overtime, failing which it would be presumed that she was not entitled to such allowance. She has not submitted her OTA claims so far.
- (ii) Atentative seniority list of clerical grade was circulated on 19.4.1988. In accordance with the direction of the Honourable Tribunal, objections, if any, were invited from affected employees. The affected employees filed their objections which continued to be received till 18.6.1989. Since the number of objections was significantly large, the seniority list could only be finalised on 27.7.1989.
- (iii) In compliance with the directions of the C.A.T. Special Pay of Rs. 20 per month was granted to the Telephone Operator (s).

## Complaints regarding supply of inferior quality of essential commodities to Punjab

2236. SHRI KAMAL CHAUDHRY: Will the Minister of FOOD AND CIVIL SUPPLIES be please to state: